

Corrigendum Announcement

To The Shareholders of

SANJAY LEASING LIMITED

Regd. Office: 310, Veena Chambers, 21 Dalal Street, Mumbai - 400023.

This Corrigendum ('Corrigendum Announcement') to the Public Announcement published on March 29, 2010 (Public Announcement or PA) is being issued by Chartered Capital And Investment Limited, the Manager to the Offer, on behalf of the Acquirers, i.e. Mr. Ketan Kothari, Mrs. Mohinidevi Kothari, Mrs. Devkumari Kothari, Mrs. Kalavati Kothari, Mr. Rakesh Kothari and Mr. Ashish Doshi, pursuant to and in compliance with Regulation 10 and 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto ("SEBI (SAST) Regulations, 1997"/"Regulations") read with SEBI letter No.CFD/DCR/TO/SA/OW/8873/10 dated June 17, 2010.

The Shareholders are requested to note the following material amendments with respect to Public Announcement:

REVISED ACTIVITY SCHEDULE

A revised schedule of some of the major activities in respect of the offer is given below:

Sr. No.	Activity	Original Schedule Date and Day	Revised Schedule Date and Day
1.	Date of Public Announcement (PA)	March 29, 2010, Monday	March 29, 2010, Monday
2.	Specified Date	April 23, 2010, Friday	April 23, 2010, Friday
3.	Last Date for a Competitive Bid	April 19, 2010, Monday	April 19, 2010, Monday
4.	Date by which Letter of Offer will be dispatched to the Shareholders	May 11, 2010, Tuesday	June 25, 2010, Friday
5.	Offer Opening Date	May 21, 2010, Friday	June 30, 2010, Wednesday
6.	Last date for revising the offer price/number of shares	May 31, 2010, Monday	July 8, 2010, Thursday
7.	Last date for withdrawal by Shareholders	June 4, 2010, Friday	July 14, 2010, Wednesday
8.	Offer Closing Date	June 9, 2010, Wednesday	July 19, 2010, Monday
9.	Date by which the acceptance/rejection would be intimated and the corresponding payment for the acquired shares and /or the share certificate for the rejected shares will be dispatched	June 24, 2010, Thursday	August 3, 2010, Tuesdays

This announcement should be read in conjunction with the PA. The terms not defined herein will have the same meaning as defined in PA. All other terms and conditions of the offer remain unchanged. For further details, please refer to the Letter of Offer, Form of Acceptance and Form of Withdrawal.

The Acquirers, Mr. Ketan Kothari, Mrs. Mohinidevi Kothari, Mrs. Devkumari Kothari, Mrs. Kalavati Kothari, Mr. Rakesh Kothari and Mr. Ashish Doshi, accept full responsibility for the information contained in this Public Announcement and also for the obligations of the Acquirers as laid down in the SEBI (SAST) Regulations, 1997 and subsequent amendments made thereof.

This Public Announcement will also be available on SEBI's website at www.sebi.gov.in.

Issued on behalf of the acquirers by Manager to the offer



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